## THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTIFICATION

## Dated, Shillong, 7th July, 2025

**No.HCM.II/112/2017/Estt/15-** In pursuance of Judgment dated 13.05.2025 passed by the Hon'ble Supreme Court of India, in the matter of Criminal Appeal No.865 of 2025 titled "Jitender @ Kalla Vrs. State (Govt.) of NCT of Delhi and in exercise of powers conferred under Rule 7 (C) (15) of the Rules of High Court of Meghalaya, 2013, the High Court of Meghalaya, vide its Full Court resolution dated 2<sup>nd</sup> July,2025, is pleased to amend the High Court of Meghalaya (Designation of Senior Advocate) Rules, 2017, as under:-

| Short title and Commencement: | (1) These Rules may be called the "High Court of  |
|-------------------------------|---|
|                               | Meghalaya (Designation of Senior Advocate) Rules  |
|                               | (third Amendment) Rules, 2025.  |
|                               | (2) They shall come into force with immediate effect.   |
| Deletion of Rule 4 (1)        | Rule 4 (1) along with proviso shall be deleted/omitted<br>and re-serial Rule 4 (2) as Rule 4 (1) and so on<br>respectively. |
| Amendment of Rule 4 (2) :     | (1) In Rule 4 (2) the word 'may also' appearing after   |
|                               | High Court of Meghalaya shall be omitted.   |
|                               | (2) 'Form No. 2' shall be substituted by the words<br>'Form No.1'.  |
| Amendment of Rule 6 (1) :     | In Rule 6 (1) the words 'and written proposal' shall be omitted.  |
| Amendment of Rule 6 (2) :     | In Rule 6 (2) the words 'or proposal' shall be omitted.   |
|                               |   |

Amendment of Rule 6 (5) (i): In Rule 6 (5) the words 'and shall, thereafter, make its overall assessment on the basis of the point- based format provided in Appendix – B appended to these Rules.' shall be omitted.

## Amendment of Rule 6 (6): In Rule 6 (6), the words 'along with the assessment report' shall be omitted.

Discard Form No.1 Form No.1 shall be discarded.

Form No.2

- Form No.2 shall be renamed as Form No.1 [Rule 4

   (1)]
- Declaration in the form shall be inserted after sl. no.
   8 with the words "Declaration- I hereby express and give consent to be designated as Senior Advocate by the High Court of Meghalaya".

Discard Appendix-B

Memo, No.HCM.II/112/2017/Estt/15-A

Appendix -B shall be discarded.

By order etc.,

REGISTRAR GENERAL

Dated 7<sup>th</sup> July, 2025

Copy to:

- 1. The Registrar-cum-Principal Private Secretary to the Hon'ble, the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice, W. Diengdoh, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.

- 4. The P.S to Hon'ble Mr. Justice, B.Bhattacharjee, Addl.Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The Secretary General, Supreme Court of India, New Delhi.
- 6. The President/Secretary, Bar Council of India, New Delhi.
- 7. The P.S. to the Advocate General of Meghalaya, Shillong.
- 8. The Registrar (Admn.), High Court of Meghalaya, Shillong.
- 9. The Registrar (Judicial Service), High Court of Meghalaya, Shillong.
- 10. The Joint Registrar (Listing)-cum-OSD to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 11. Shri.K.S.Kynjing, Senior Advocate, High Court of Meghalaya, Shillong.
- 12. The Additional Advocate General(s) of Meghalaya, Shillong.
- 13. The President/ Secretary, Meghalaya High Court Bar Association, Shillong.
- 14. The President/ Secretary, all District Bar Associations.
- 15. The Librarian-cum-Research Officer, High Court of Meghalaya, Shillong for information and necessary action.
- 16 The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the official website.
- 17. The Director, Printing and Stationery, Meghalaya Government with a request to publish this notification in the next issue of the Gazette.
- 18. Office file.

REGISTRA NERAL